

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 241/Chd/Hry/2017

**Under Section 14 (1) of
the Companies Act, 2013**

In the matter of :

Tex Corp Limited.

...Petitioner.

Present: Mr. Pankaj Kumar Choudhary, Practising Company Secretary for petitioner.

List the matter for hearing on 15.12.2017.

Notice of this petition be advertised by the petitioner in daily 'Hindustan Times' (English) and 'Hindustan' (Hindi) both NCR Delhi/Haryana Editions, in accordance with Rule 35 of National Company Law Tribunal Rules, 2016 at least 14 days before the date of hearing. Individual notices along with copy of petition and the entire Paper Book be served by registered post/A.D. or Speed Post in NCLT Form No. 3B to each of the creditor as per list at Annexure P-5 (page 67) of the Paper Book within a week. The notices be issued to the Central Government through the Regional Director, Ministry of Corporate Affairs, New Delhi and the Registrar of Companies, NCT of Delhi and Haryana by Speed Post along with copy of petition and entire paper book within a week and to file affidavit stating compliance along with postal receipts, tracking reports and copies of paper publications at least three days before the date fixed. The petitioner is also directed to keep a duly authenticated copy of the list of creditors at the registered office of the company and any person desirous of inspecting the same may, at any time during the ordinary hours of

business, inspect and take extracts from the same on payment of the sum of rupees ten per page to the company as per sub-rule 4 of Rule 68 of the NCLT Rules, 2016.

It is further directed that the affidavit of the authorised representative shall also contain the statement if there is any debenture holders of the company and also to give details whether this company is registered under Section 8 of the Companies Act, 2013.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

November 09, 2017.
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